GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF INVESTMENT AND PUBLIC ASSET MANAGEMENT (DIPAM)

LOKSABHA UNSTARRED QUESTION NO. 3944 TO BE ANSWERED ON 04.01.2019

Disinvestment of HSCC (India) Ltd.

3944.

SHRI RAMDAS C. TADAS: SHRI BIDYUT BARAN MAHATO: SHRI NARANBHAI KACHHADIYA:

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government has disinvested the profit making Central Public Sector Enterprise (CPSE) Hospital Services Consultancy Corporation Limited (HSCC), if so, the details thereof and the reasons therefor;
- (b) whether post disinvestment the employees of HSCC (India) Limited have been forcefully removed by National Buildings Construction Corporation Limited (NBCC), if so, the details thereof and the reasons therefor;
- (c) whether the management have prepared plan to retrench HSCC (India) Limited employees in next six months and if so, the details thereof; and
- (d) the measures taken by the Government to protect the job interests and life of HSCC (India) Limited employees?

ANSWER

The Minister of State for Finance (Shri Pon. Radhakrishnan)

- (a) NBCC (India) Limited has taken over HSCC (India) Limited as a part of strategic disinvestment of CPSEs by Government of India. NBCC signed a Share Purchase Agreement with Ministry of Health and Family Welfare for 100% acquisition of shares of HSCC on 6.11.2018 by payment of Rs. 285 crores.
- (b) No, Sir.
- (c)&(d) Does not arise in view of answer (b) above. However, adequate safeguards have also been made in the Share Purchase Agreement as regards Employees Protection.
